

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 24 OF 2018

Dated: **16th July, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Haryana Power Purchase Centre ... **Appellant(s)**
Vs.
Haryana Electricity Regulatory Commission ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Rajesh Monga, Law Officer for R-1

ORDER

The authorized representative, Mr. Rajesh Monga, Law Officer appearing for the Respondent Commission prays for another four weeks' time to file reply in the matter.

Submission made by the authorised representative, appearing for the Respondent Commission, as stated above, is placed on record.

The Respondent Commission is permitted to file reply in the matter, as a last chance, on or before 16.08.2018. Thereafter, rejoinder, if any, may be filed on or before 24.08.2018 after duly serving copy on the other side.

List this matter on **28.08.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member